

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO-2942

ANSWERED ON- 17/12/2025

DISPLACEMENT DUE TO BCCL MINING OPERATIONS

2942. SHRI RAJA RAM SINGH:

Will the Minister of COAL be pleased to state:

- (a) the total number of revenue villages displaced due to coal mining operations undertaken by Bharat Coking Coal Limited (BCCL), a subsidiary of Coal India Limited (CIL) since its inception in Dhanbad and Bokaro districts of Jharkhand;
- (b) the details of such displacement along with the year of displacement and the extent of land acquired for each project, village-wise;
- (c) the status of rehabilitation and resettlement of affected residents from these villages including the location and conditions of resettlement sites;
- (d) whether any displaced families are still awaiting proper rehabilitation or compensation and if so, the reasons for the delay;
- (e) the steps taken by the Government to ensure that mining-induced displacement by BCCL complies with legal requirements under land acquisition and resettlement laws; and
- (f) whether independent audits of rehabilitation efforts have been conducted and if so, the details thereof?

ANSWER

MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)

- (a), (b) & (c): No revenue village in Dhanbad and Bokaro districts of Jharkhand has been fully displaced due to coal mining operations by BCCL since inception.
- (d): All eligible landowners from whom land has been acquired by BCCL, have been provided compensation and R&R benefits. Presently, there are no pending cases where entitled persons have not been provided compensation/ rehabilitation, moreover it is a continuous process.

(e): BCCL acquires land for coal-mining projects under different modes, e.g., Land Acquisition Act, 1894/ Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013; Coal Bearing Areas (Acquisition and Development) Act, 1957; direct purchase under the Transfer of Property Act, 1882, etc. Land compensation is paid to the concerned tenants/ landowners as per provisions of applicable Act. For the purpose of determination and payment of compensation, steps are taken to complete survey of land and structures in a timely manner, besides obtaining prevailing market rates from the District Collector concerned.

(f): No such audits have been conducted till date in BCCL.
